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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Contempt Petition No. 77 of 2006
Original Application No. 1612 of 2005**

Monday, this the 17th day of March, 2008

**Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)**

Munna Lal Sharma S/o Late Sri Prem Narayan Sharma, Retired INST/REP (HS) PA NO. 23359-L R/O Vimanpuri, H. No. 492, Sonigawan Road, Kanpur-208021.

Applicant

By Advocate Sri B.D. Mishra

Versus

1. D.S. Khajuria, Commanding Officer, 1, Base Repair Depot, Air Force Station, Chakeri, Kanpur.
2. Dinesh Singh, Deputy C.D.A. (A.F.) Subroto Park, New Delhi-10

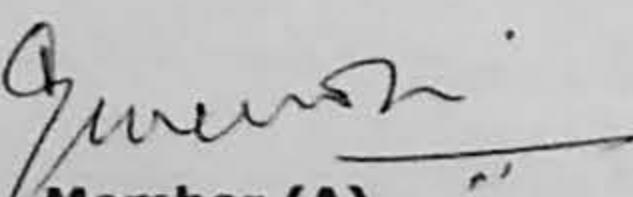
Respondents

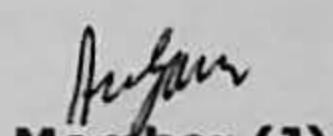
By Advocate Sri Saurabh Srivastava

ORDER

By A.K. Gaur, Member (J)

List has been revised, none appears for the applicant. Sri Pankaj Srivastava brief holder to Sri Saurabh Srivastava, learned counsel for the respondents contended that the Order of this Tribunal dated 12.01.2006 in O.A. No. 1612 of 2005 has been complied with. Learned counsel for the respondents also submitted that he has filed supplementary counter affidavit on 01.10.2007 in the registry, but the same is not on record. However, he has supplied a copy of the same to us, wherein in paragraph No. 6, it is stated that the Order has been complied with. In view of this statement of respondent in the supplementary counter affidavit, we see no reason to continue with the contempt proceedings and it is settled principle of law that contempt proceeding is between the Court and the contemnor, as such, we are deciding this contempt petition in the absence of applicant's counsel as we are satisfied that compliance has been made. Accordingly contempt petition is dismissed and notice issued to the respondent is discharged.


Member (A)


Member (J)

/M.M/